

(d) Since there has been no diversion of funds, there is no question of biogas project receiving a set back due to alleged diversion.

Statement

Subsidies provided by Khadi and Village Industries Commission (KVIC) cover : (i) Interest subsidy on loans provided by Banks to KVI Institutions ; (ii) subsidy by way of rebate on sales of Khadi to consumers ; and (iii) subsidy on construction of biogas plants. No case of diversion of interest subsidy on bank loans has come to notice. Regarding payment of rebate on sales of Khadi, there is well established audit system for its scrutiny and payment and nothing adverse

has come to notice. Regarding biogas programme, KVIC has been recognised as an implementing agency. Subsidy for this programme is disbursed to the beneficiaries on receipt of subsidy applications alongwith completion certificate. Subsidy is released only after completion of biogas plants. In case of Plants constructed with the bank finance, subsidy is released to the concerned banks.

In August, 1982, the Commission decided, on its own, to conduct survey of biogas plants constructed under the aegis of the Commission from 1974-75 to 1981-82 in 14 selected districts of Maharashtra, Tamil Nadu and Bihar State. The overall position has been found to be satisfactory as will be clear from the table below :—

Sl. No.	Name of the State	Plants covered by Survey	Working (%)	Non working (%)	Non Trace-able Plants during Survey (%)
1.	Tamil Nadu	1979	1374 (69.4%)	518 (26.2%)	87 (4.4%)
2.	Maharashtra	7299	6036 (82.7%)	1129 (15.5%)	134 (1.8%)
3.	Bihar	3938	2176 (55.3%)	1157 (29.3%)	605 (15.4%)

In Bihar, some beneficiaries have refunded subsidies due to family feuds, partition of property etc. Thus, the number of non-traceable plants would be considerably less, on exclusion of such plants. During internal audit of subsidy of biogas plants in Madhya Pradesh, some irregularities and administrative lapses have been noted.

Free Air and Water by Petroleum Agencies

2178. SHRI MULLAPPA LY RAMACHANDRAN : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether an undertaking from petroleum agencies to supply free air and water to customers is an essential pre-condition for the allotment of petroleum agency ; and

(b) if not, whether Government propose to consider making such a pre-condition in allotment of Petroleum agency ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI NAWAL KISHORE SHARMA) : (a) No, Sir.

(b) The oil industry proposes to make the provision of these facilities mandatory on the part of retail outlets.

Foreign trade marks

2179. SHRI ANANDA PATHAK : Will the Minister of INDUSTRY be pleased to state :

(a) the reason for placing a condition in all foreign collaborations that no foreign Trade Marks will be used ; and

(b) the reasons why in the Electronics fields, like T.V. Video and Computers, these have almost no foreign Trade Marks.